

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3461 of 2021

Badal Ansari ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Rahul Ranjan, Advocate

For the State : Mr. Shailendra Kr. Tiwari, Spl.P.P.

Order No. 02

Dated 5th April, 2021

Heard the learned counsel appearing for the respective parties.

Defect No. 9(i), as pointed out by the office, is ignored.

The petitioner is an accused in connection with Deoghar Cyber P.S. Case No. 88 of 2020.

On a raid conducted by the police mobile with SIM, ATM card and cash of Rs. 32,000/-, etc. were recovered from the house of the petitioner. He was suspected to be involved in cybercrime.

The petitioner does not have any criminal antecedent as stated by the learned Special P.P. The petitioner appears to be in custody since 10.12.2020.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Additional District and Sessions Judge-II, Deoghar in connection with Deoghar Cyber P.S. Case No. 88 of 2020, subject to the condition that one of the bailers should be a close relative of the petitioner.

(RONGON MUKHOPADHYAY,J.)